Sr. No. 2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG-WP(C) PIL No. 5/2020 (Through Video Conference)

Court on its own motion

..Applicant Appellant(s)

Through:-

v/s

Nemo

....Respondent(s)

Through:-

HON'BLE THE CHIEF JUSTICE

(on Video Conference from High Court at Jammu)

Coram:

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

(on Video Conference from High Court at Jammu)

<u>ORDER</u> 02.06.2020

01. A news reported in the '*Daily Excelsior*' Jammu dated 19th May 2020 captioned '*Trauma Hospital Non functional for last 10 years*' referring to the Trauma Hospital Ramban, has been directed to be registered as Public Interest Litigation which has been placed. This writ petition has been placed before us.

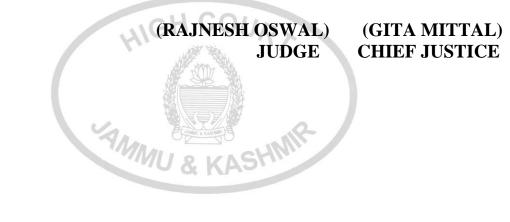
02. The newspaper report shows that the Hospital is non functional on account of shortage of staff and infrastructure machinery.

03. Issue notice to the Government of Union Territory of Jammu and Kashmir through Secretary, Health and Medical Education, impleaded as respondent to show cause as to why this writ petition be not admitted to hearing. The respondent shall file a status report positively before next date of hearing.

We appoint Ms. Monika Kohli, Advocate as Amicus curiae in the matter.

List on 16th June 2020.

Let a copy of the report be furnished to Ms. Monika Kohli learned Amicus curiae.



Jammu 02.06.2020 SUNITA